HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH

SITTING LIST W.E.F. 5th January 2026
(Partial Modification w.e.f. 15th April 2026)

Sr. No.	Sitting	Assignment
1	**The Hon'ble Shri Justice ANIL S. KILOR** **AND** **The Hon'ble Shri Justice** RAJ DAMODAR WAKODE **Commercial Appellate Division Bench** **[Division Bench - 1]**	For admission, hearing, order matters and applications therein : (A) All Public Interest Litigations. (B) Civil Writ Petitions relating to Tender Matters. (C) All Writ Petitions pertaining to Service Matters except assigned to Division Bench No.2. (D) Civil Writ Petitions against the orders passed by MAT/CAT. (E) Civil Writ Petitions relating to Environmental issues. (F) Appeals u/s 13 of Commercial Courts Act, 2015. (G) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Nagpur Bench. (H) Other civil work of the Division Bench not assigned to Division Bench No.2 from the year 2022 onward. (I) All Arbitration Appeals pertaining to Division Bench.
2	The Hon'ble Smt. Justice **M.S. JAWALKAR** **AND** The Hon'ble Shri Justice **NANDESH SHANKARRAO DESHPANDE** **[Division Bench - 2]**	For admission, hearing, order matters and applications therein : (A) All Civil Writ Petitions pertaining to caste scrutiny committee cases. (B) Civil Writ Petitions relating to Service Matters pertaining to, MEPS Act and local authorities viz. Zilla Parishad, Municipal Council and Municipal Corporation etc. (C) Other civil work of the Division Bench not covered by clause (A) and (B) above of the year 2020 and 2021. (D) Family Court Appeals. (E) Contempt Appeals.

		(F) First Appeals. (G) Letter Patent Appeals.
*3	The Hon'ble Justice **URMILA JOSHI-PHALKE** **AND** The Hon'ble Ms Justice **NIVEDITA P. MEHTA** **[Division Bench - 3]**	For admission, hearing, order matters and applications therein : (A) All Criminal Writ Petitions. (B) Criminal Appeals against Conviction. (C) Criminal Appeals against Acquittal. (D) All Criminal Appeals against conviction and acquittal pending for final hearing. (E) All Criminal work pertaining to Division Bench not assigned to any other Court. (F) All Writ Petitions, Appeals, Applications and Reference relating to Direct Tax, Indirect Taxes and Customs. (G) Other civil work of the Division Bench not assigned to Division Bench No.2 up to the year 2019.
*4	The Hon'ble Shri. Justice **Y. G. KHOBRAGADE** **[Single Bench – 1]**	For admission, hearing, order matters and applications therein : (A) Second Appeals from the year 2020 onward. (B) First Appeals including MACP from the year 2021 onward. (C) All Criminal Appeals against Conviction wherein accused are in jail. (D) All Criminal Matters pertaining to Single Bench not assigned to any other Court.
*5	The Hon'ble Mrs Justice **VRUSHALI V. JOSHI** **[Single Bench – 2]**	For admission, hearing, order matters and applications therein : (A) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS.

		(B) All Criminal Applications u/s 482 of Cr.P.C. / 528 of B.N.S.S. pertaining to Single Bench (other than quashing). (C) All Criminal Applications U/s 407 of Cr.P.C. /447 of BNSS. (D) Criminal Revision Applications.
*6	The Hon'ble Shri Justice **PRAFULLA S. KHUBALKAR** **[Single Bench – 3]**	For admission, hearing, order matters and applications therein : (A) Writ Petitions for final hearing from the year 2014 onward. (B) Civil Writ Petitions from the year 2023 onward.
*7	The Hon'ble Shri Justice **ROHIT W. JOSHI** **[Single Bench - 4]**	For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions up to the year 2022. (B) Second Appeals up to the year 2019. (C) Appeals from Orders. (D) Civil Revision Applications. (E) Writ Petitions for final hearing upto the year 2013. (F) Civil Work of Single Bench not assigned to any other Court. (G) All Arbitration matters pertaining to Single Bench.
8	The Hon'ble Shri Justice **M.M. NERLIKAR** **[Single Bench - 5]**	For admission, hearing, order matters and applications therein : (A) All Criminal Writ Petitions pertaining to Single Bench. (B) Criminal Appeals against Acquittal. (C) All Criminal Appeals against Conviction wherein accused are on bail. (D) Regular Bail Applications.

*9	The Hon'ble Shri. Justice **RAJNISH R. VYAS** **[Single Bench - 6]**	For admission, hearing, order matters and applications therein : (A) First Appeals including MACP up to the year 2020. (B) Anticipatory Bail Applications.

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(1) The matters/cases, wherein the Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens/ Marginalised section would also be given priority.

(2) The Criminal Appeals in which the accused is/are in Jail, be given priority.

(3) The Hon'ble Shri Justice PRAFULLA S. KHUBALKAR is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(4) The Hon'ble Shri. Justice ROHIT W. JOSHI is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting in any Bench / Station be placed before the Division Bench consisting of Hon'ble Justice URMILA JOSHI-PHALKE and the companion Judge of the former Division Bench.

(6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the Hon'ble Justice URMILA JOSHI-PHALKE.

(7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are available / sitting at different station/stations may be placed before Their Lordships through Video Conferencing as per Their Lordships convenience.

(8) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

(9) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is sitting at different Bench / station shall be placed before the same Judge through Video Conferencing as per His Lordships/Her Ladyships convenience.

(10) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(11) Contempt Petitions (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

(12) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble Seniormost Judge after verifying the record. Upon acceptance of such proposal by Hon'ble Seniormost Judge, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

*** Indicates partial modification.**

High Court, Appellate Side)
Bombay)
Date : 11th April 2026)

By Order
Sd/-
(P. P. JADHAV)
Registrar (Judl-I)